

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 299/2002
in
OA 2182/2001

New Delhi, this the 6th day of September, 2002

Hon'ble Dr. A.Vedavalli, Member (J)
Hon'ble Sh. Govindan S.Tampi, Member (A)

Sh. Bir Singh
S/o Sh. Charan Singh
59-A/14, Shera Mohalla Garhi
Lajpat Nagar, New Delhi.

...Petitioner

(By Adv. Sh. O.P.Kalshian, proxy
for Sh. S.K.Anand)

Vs.

1. Dr. R.K.Sharma
Director of Science
Archaeological Survey of India
New Gantt Road, Dehradun.
2. Ms. Madhu Bala
Superintending Archaeologist
Archaeologist Survey of India
Excavation Branch - II
Purana Quilla
New Delhi.
3. Mr. A.K.Mathur
Dy. Suprintending Chemist
Archeological Survey of India
Delhi Zone, Red Fort
Delhi.

...Respondents.

(None present)

O R D E R (ORAL)

By Hon'ble Dr. A.Vedavalli, Member (J)

Heard. Id. counsel for the petitioner submits that the petitioner has not given any representation/reminder to the respondents till now though the order of this Tribunal, against which, the contempt is alleged, was pronounced on 30-8-2001. He submits that the petitioner will be submitting a representation to the respondents within a week's time.

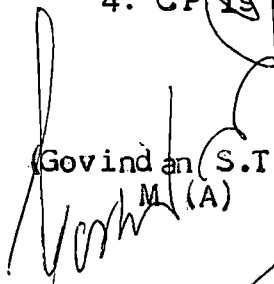
2. In case the petitioner gives a self-contained representation to the respondents regarding the

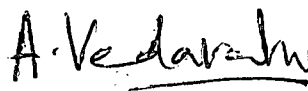
AV

alleged non-compliance of the Tribunal's order, the same should be disposed of by the respondents within two weeks time from the date of receipt of such representation with a detailed and speaking order. If any grievance further survives, the petitioner is given liberty to approach this Tribunal again in appropriate proceedings, if so advised, in accordance with law.

3. A copy of the CP may also be sent to the respondents along with a copy of this order.

4. CP is disposed of as above.


(Govindan (S. Tampi)
M (A)
vksn


(Dr. A. Vedavalli)
M (J)